

थी बल्कि उन्हें न्यूनतम मजूरी अधिनियम के अधीन भुगतान किया गया था। इस मामले की जांच कराने पर पता चला कि ठेकेदारों के सम्बद्ध मजदूरों को कुछ भ्रष्टाचार के कारण मजदूरी अधिनियम के अधीन मजदूरी दी गई थी। बाद में इसका निराकरण करके मजदूरों को रा० को० म० स० के अधीन दिनांक 3-1-1979 को भुगतान कर दिया गया। यह भुगतान प्रबंध मण्डल के प्रतिनिधियों की उपस्थिति में हुआ।

(ग) कोयला कम्पनियां इस प्रकार की मांगों/भुगतानों की जांच करने और यह सुनिश्चित करने के लिए कार्रवाई कर रही हैं कि कानूनी व्यवस्थाओं का ठीक पालन हुआ है या नहीं।

Slump in the Iron Ore Mine Heads in Mayurbhanj

4880. SHRI M. RAM GOPAL REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the iron ore mines heads in Mayurbhanj are threatened with a slump and

(b) if so, the reasons therefor and remedial measures taken ?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : (a) and (b). Consequent to fall in demand as a sequel to the world-wide recession in steel industry, the off-take of iron ore from Mayurbhanj mines for export has gone down. The internal requirement has, however, remained constant. The Minerals and Metals Trading Corporation hope that with revival in steel production, the despatches from these mines will also pick up.

N.C.C. Commissioned Officers

4881. SHRI NATHU SINGH : Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state :

(a) whether part-time N.C.C. Commissioned officers working in Higher Secondary Schools are entitled for Identity cards ;

(b) whether they are authorised for purchasing from Military Canteens etc; if not why;

(c) whether the names of N.C.C. part-time officers is published in the list of Gazette Notification, if so, is he entitled for attestation ?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Identity cards are primarily needed for employees in establishments, where for security reasons entry is required to be kept restricted. Since the sphere of activity of the part-time NCC officers is mainly confined to educational institutions, issue of Identity cards to them has not been found necessary.

(b) Except liquor, imported and specially allocated items, scooters and refrigerators, NCC part-time officers are entitled to purchase all types of stores from the Military Canteens.

(c) All events concerning appointment promotion or discharge of NCC part-time officers are notified in the Official Gazette. These officers are also authorised to attest true copies of testimonials/certificates.

Purchase of Aircrafts by Ministry of Agriculture from HAL

4882. SHRI G. N. VISVANATHAN : SHRI S. JAGANNATHAN :

Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state :

(a) whether it is a fact that 100 agricultural aircrafts were contracted to be purchased from Hindustan Aircraft by Agriculture Ministry ;

(b) if so, how many aircraft were manufactured and how many taken delivery of; and

(c) the reasons for non-observance of contract, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH) : (a) Yes, Sir.

(b) 99 aircraft were manufactured upto 31-3-1978. Of these, delivery of only 31 has been taken so far.

(c) Production of this aircraft was discontinued with effect from 1-4-1978 as at present there is no demand for this type of aircraft.